

(24)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/07/2017 AT 10.30 PM

PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER	:
PETITION NUMBER	: CP/510/ (IB)/CB/2017
NAME OF THE PETITIONER(S)	: VEESONS ENERGY SYSTEMS PVT LTD
UNDER SECTION	: 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE

		REPRESENTATION BY WHOM	

G. ANJHANAA
Representing IRP - Mr. S. SRINIVASAN

G. Anjana
26/7/17

ANUASH K.R for
ANANT MERATHIA

Original Applicant

Anant

ORDER

Representative for IRP Mr. S. Srinivasan submitted that IRP was appointed vide order dated 19.06.2017 who made public announcement and convened the meeting of the Creditors on 19.07.2017. Further, submitted that the term of IRP has expired on 29.06.2017. Therefore, the Representative for IRP expressed the inability to continue with the assignment. Thereupon the Committee of Creditors suggested the name of Mr. R. Raghavendran to be appointed as RP. The requirement is that the Creditors have to make an application for the appointment of RP. Therefore, the IRP is directed to inform to the Committee of Creditors to make an application for appointment of RP immediately. In view of this the IRP appointed vide order dated 19.06.2017 is permitted to continue with the assignment till new RP is appointed.

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

Ch. Mohd Sharief Tariq
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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